

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO.1185
TO BE ANSWERED ON JULY 31, 2023

IMPOSING CONGESTION CHARGE FOR URBAN AREAS

NO. 1185. SHRI S NIRANJAN REDDY:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) Whether Government is considering to formulate a policy on congestion charges in urban areas to reduce traffic congestion and air pollution;
- (b) if so, the details thereof;
- (c) whether Government has conducted a cost and benefit analysis to check the feasibility of such policy, and the potential benefits and drawbacks of congestion charge in the country;
- (d) the details of States and UTs that have identified the highly congested areas in their cities; and
- (e) whether Government has recommended States/UTs to implement congestion pricing as a way to combat traffic congestion?

ANSWER
THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)

- (a) to (d) : No Sir. Urban Transport being an integral part of urban development, is a State subject. As such, the initiatives for policy, planning, management and monitoring of urban transport system including levy of congestion charges as a measure to decongest particular areas, are taken up by the concerned State Governments/Union Territories/Urban Local Bodies.
- (e): Ministry of Housing and Urban Affairs, in the year 2013, had issued an advisory to the State Governments/Union Territories to identify the possibilities for implementing congestion charging system by getting a proper study done as per the requirement of the city.
